

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20863 of 2014

(Arising out of Order-in-Appeal No. 724/2013 dated 10.12.2013
passed by the Commissioner of Central Excise (Appeals-II),
Bangalore.)

M/s. SVS Industries,
No. 48, 9th Cross,
J P Nagar III Phase,
Bangalore – 560 078.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Bangalore,**
TTMC Building, Domlur,
Bangalore, Karnataka – 560 071.

Respondent(s)

APPEARANCE:

None for the Appellant

Ms. Deepthi K, Superintendent (AR) for the Respondent

CORAM:
HON'BLE MR P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Final Order No. 21028/2026

DATE OF HEARING: 03.09.2026

DATE OF DECISION: 03.09.2026

PER : P.A. AUGUSTIAN

None present for the appellant. The matter has been listed on 30.07.2025, 26.11.2025, 06.04.2026, 09.06.2026 and today i.e. 03.09.2026. On all these occasions, none appeared nor any request for adjournment received from the appellant. Learned AR for the Revenue submits that further adjournment will not

yield any result. It seems that the appellant is not serious in pursuing the appeal before this forum. Accordingly, appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Raja...